



2026:AHC:19649

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1090 of 2026

Anita Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dilip Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dilip Kumar Upadhyay, learned counsel for the petitioner and Sri Rahul Malviya, learned Additional Chief Standing Counsel, who appears for State-respondents.
2. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that is that she happens to be a woman constable working in Ghazipur since February 2015, she had preferred Writ-A No. 18122 of 2025 seeking transfer from Ghazipur to Meerut or Hapur. The representation so preferred by the writ petitioner came to be rejected on 08.01.2026 by the Inspector General of Police (Establishment) U.P. at Lucknow.
4. Questioning the same, the writ petitioner has been filed the present writ petition.
5. Learned counsel for the writ petitioner has submitted that the order impugned cannot be sustained for the simple reason that the writ petitioner is stationed in Ghazipur since 2015, her husband is posted in District Shaharanpur and the only ground which is being sought to be taken to negate the claim is that in Ghazipur, there are 713 posts of police constables in which 289 posts are still vacant. The other ground is that the writ petitioner has sought transfer to Meerut or Hapur but the husband is working in Shaharanpur, thus, the claim of the writ petitioner cannot be acceptable, particularly, the writ petitioner has not sought transfer at a place where the

husband of the writ petitioner already working. He further submits the case of the writ petitioner be considered for posting in Shaharanpur also.

6. Learned Standing Counsel on the other hand submits that whatever might be in case the writ petitioner seeks transfer to Shaharanpur then the writ petitioner may approach the respondent no. 3, Inspector General of Police (Establishment), U.P. at Lucknow.

7. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

8. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

9. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

10. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026

Ashu

(Vikas Budhwar,J.)